

NOTIFICATION

New Delhi, the 13th May, 2005

G.S.R. 288(E).—In exercise of the powers conferred by section 15 of the Government Savings Banks Act, 1873 (5 of 1873), the Central Government hereby makes the following rules further to amend the Post Office (Monthly Income Account) Rules, 1987, namely: -

1. (1) These rules may be called the Post Office (Monthly Income Account) Amendment Rules, 2005.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Post Office (Monthly Income Account) Rules, 1987, in rule 2, for clause (c), the following clauses shall be substituted, namely:-

“(c) **‘Deposit’** means the money deposited by a depositor in an account under these rules;

(ca) **‘Depositor’** means an individual who,-

(i) on his own behalf; or

(ii) on behalf of a minor or a person of unsound mind of whom he is the guardian,

deposits money in an account under these rules.”.

[F. No. 2/8/2005-NS. II]

P.C. SINGH, Under Secy.

Note:— The principal rules were published vide GSR 701(E), dated the 10th August, 1987 and subsequently amended vide GSR 805(E) dated the 21st July, 1988; GSR 46(E), dated the 20th January, 1989; GSR 581(E) dated the 12th September, 1981; GSR 430(E) dated the 24th April, 1992; GSR 390(E), dated the 29th April, 1993; GSR 585(E) dated the 2nd September, 1993; GSR 5(E) dated the 1st January, 1999; GSR 45(E) dated the 15th January, 2000; GSR 80(E) dated the 1st February, 2000; GSR 613(E) dated the 18th July, 2000; GSR 153(E) dated the 1st March, 2001; GSR 161(E) dated the 1st March, 2002; GSR 350(E) dated the 10th March 2002; GSR 176(E) dated the 1st March, 2003; GSR 758(E) dated the 23rd September, 2003 and GSR 819(E) dated the 16th October, 2003.

अधिसूचना

नई दिल्ली, 13 मई, 2005

सा.का.नि. 289(अ).—केन्द्रीय सरकार, सरकारी बचत पत्र अधिनियम, 1959 (1959 का 46) की धारा 12 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, राष्ट्रीय बचत पत्र (आठवां निर्गम) नियम, 1989 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :-

1. (1) इन नियमों का संक्षिप्त नाम राष्ट्रीय बचत पत्र (आठवां निर्गम) संशोधन नियम, 2005 है।

(2) ये उनके राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।

2. राष्ट्रीय बचत पत्र (आठवां निर्गम) नियम, 1989 में,-

(i) नियम 4 के उपनियम (2) के खंड (क) में उपखंड (ii) और उपखंड (iii) का लोप किया जाएगा।

(ii) नियम 6 में, “या निकाय” शब्दों का लोप किया जाएगा।

[फा. सं. 2/8/2005-एनएस. II]

टिप्पणः—मूल नियम सा०का०नि० 496(अ), तारीख 1 मई, 199 द्वारा प्रकाशित किए गए थे और तत्पश्चात् सा०का०नि० 508(अ), तारीख 23 मई, 1990, सा०का०नि० 120(अ), तारीख 8 मार्च, 1998, सा०का०नि० 7(अ), तारीख 1 जनवरी, 1999, सा०का०नि० 491(अ), तारीख 6 जुलाई, 1999, सा०का०नि० 47(अ), तारीख 15 जनवरी, 2000, सा०का०नि० 156(अ), तारीख 1 मार्च, 2001, सा०का०नि० 572(अ), तारीख 2 अगस्त, 2001, सा०का०नि० 163(अ), तारीख 1 मार्च, 2002, सा०का०नि० 711(अ), तारीख 17 अक्टूबर, 2002, सा०का०नि० 179(अ), तारीख 1 मार्च, 2003, सा०का०नि० 590(अ), तारीख 25 जुलाई, 2003, सा०का०नि० 591(अ), तारीख 25 जुलाई, 2003 और सा०का०नि० 820(अ), तारीख 16 अक्टूबर, 2003 द्वारा संशोधित किए गए थे।

NOTIFICATION

New Delhi, the 13th May, 2005

G.S.R. 289(E).—In exercise of the powers conferred by section 12 of the Government Savings Certificates Act, 1959 (46 of 1959), the Central Government hereby makes the following rules further to amend the National Savings Certificates (VIII Issue) Rules, 1989, namely: -

1. (1) These rules may be called the National Savings Certificates (VIII Issue) Amendment Rules, 2005.
- (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the National Savings Certificates (VIII Issue) Rules, 1989,-
 - (i) in rule 4, in sub-rule (2), in clause (a), the sub-clauses (ii) and (iii) shall be omitted;
 - (ii) in rule 6, the words 'or body' shall be omitted.

[F. No. 2/8/2005-NS. II]

P.C. SINGH, Under Secy.

Note:—The principal rules were published vide GSR 496 (E) dated the 1st May, 1989 and subsequently amended vide GSR 508 (E) dated the 23rd May, 1990, GSR 120 (E) dated the 8th March, 1998, GSR 7(E) dated the 1st January, 1999, GSR 491 (E) dated the 6th July, 1999, GSR 47(E) dated the 15th January, 2000, GSR 156(E) dated the 1st March, 2001, GSR 572(E) dated the 2nd August, 2001, GSR 163(E) dated the 1st March, 2002, GSR 711(E) dated the 17th October, 2002, GSR 179(E) dated the 1st March, 2003, GSR 590(E) dated the 25th July, 2003, GSR(E) 591(E) dated the 25th July, 2003 and GSR 820(E) dated the 16th October, 2003.